

12. Chief of Staff and Commander-in-Chief, provided they hold the rank of Lieutenant General or equivalent rank.
- 12A. Ministers of Provinces.
13. Auditor General of India.
Chairman, Federal Public Service Commission.
Chief Commissioner, Delhi, within his charge.
14. Chief Judges of Chief Courts.
Puisne Judges of High Courts.
15. Officers of the rank of full General or equivalent rank.
Chief Commissioner of Railways.
*Secretaries to the Government of India (including Secretary to the Cabinet and Principal Private Secretary to the Hon'ble Prime Minister).
Advocate General of India.
Officiating Chiefs of Staff and Commanders-in-Chief holding the rank of a Major-General or equivalent rank.
16. Members of the Railway Board.
Financial Commissioner of Railways.
Ministers other than Ministers Plenipotentiary and Envoys Extraordinary.
Officers of the rank of Lieutenant General or equivalent rank.
Flag Officer Commanding, Royal Indian Naval Squadron.
17. Regional Commissioners within their respective charges. Chief Commissioner, Himachal Pradesh, within his charge.
Additional Secretaries to the Government of India.
Legal Adviser, Ministry of External Affairs.
President, Indian Tariff Board.
Chairman, Central Electricity Commission.
Chairman, Central Waterpower, Irrigation and Navigation Commission.
Judges of Chief Courts.
Vice-Chairman of the Indian Council of Agricultural Research.
Financial Adviser, Military Finance.
Chairman, Central Board of Revenue.
**PSOs of Armed Forces of the rank of Major-General or equivalent rank.
18. Chairman, Public Service Commission of a Province.
Chief Commissioner of the Andaman and Nicobar Islands.
Chief Secretaries to Provincial Governments.
Deputy High Commissioners of Commonwealth Governments in India.
Counsellors of Foreign Embassies and Legations.
Counsellor attached to High Commissioners.
Members of the Federal Public Service Commission.
19. Chief Commissioner, Delhi, outside his charge.
Chief Controller of Road Transport and Development, Ministry of Transport.

Visiting foreign and British Ministers other than Ministers Plenipotentiary and Envoys Extraordinary.
Regional Commissioners outside their respective charges.
Chief Commissioner, Himachal Pradesh, outside his charge.
Chief Commissioner, Kutch, within his charge.
Director-General, Health Services.
Director-General, Posts and Telegraphs.
Director, Intelligence Bureau.
Director of Scientific and Industrial Research, Government of India.
Establishment Officer to the Government of India.
Financial Commissioners.
Joint Secretaries to the Government of India (including Joint Secretary to the Cabinet).
Major-Generals.
Air Vice-Marschals.
Rear-Admiral.
Members of the Indian Tariff Board.
Senior Trade Commissioners and other Officers of the rank of Counsellors to High Commissioners of Commonwealth Governments in India.
Surgeons-General.
Director-General of Industry and Supply.
Director-General of Disposals.
Director-General of All India Radio.
RIN, Commodore (S), Incharge Naval Stations.
RIAF, Group Commander (S) of the rank of Air Commodore.
IPSOs of the Naval and Air Headquarters of Commodore and Air Commodore ranks.

Note: Raj Pramukhs of Saurashtra, Matsya, Vindhya Pradesh, Rajasthan, Madhya Bharat and Patiala and East Punjab States Union and Rulers of Indian States enjoying a salute of 17 guns and over, should be treated for the purpose of precedence on the same footing as Governors of Provinces.

The other Princes should be fitted into suitable places in the Warrant of Precedence in accordance with their importance and status.

The Officers holding the post of Secretary to the Governor-General should be graded with Secretaries to the Government of India provided he has been Secretary to the Government of India before being appointed to the Governor-General's Staff.

Should a PSO hold the rank of a Lieutenant-General, his seniority in the Warrant of Precedence will continue to remain the same as laid down for "Officer of the rank of Lieutenant-General of equivalent rank" in article 16 of the Warrant of Precedence.

H.V.R. IENGAR,
Secy.

Ration Money to CRPF Personnel

4921. DR. M. JAGANNATH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is discrimination in the ration money payable to CRPF (Para-Military Force) as compared to the Armed Forces;

(b) if so, the comparative ration money structure of CRPF and other Para-Military Forces with the Armed Forces; and

(c) the steps proposed to compensate CRPF personnel for their continuous deployment in remote, inaccessible and inhospitable areas under the stressful conditions?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) The scales for ration money for CRPF & Army are different.

(b) Ration money allowance is given on the following scales:

(i) CRPF & other CPMFs - 2900 calories

(ii) Armed Forces - 3850 calories

(c) Vth Pay Commission has made certain recommendations in this regard which are under examination of the Government.

Use of Black Money

4922. DR. MAHADEEPAK SINGH SHAKYA :
SHRI NITISH KUMAR :

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned 'Dantwate's Call to unearth black money' appearing in the 'Pioneer' dated April 7, 1997;

(b) if so, whether the Government propose to formulate any scheme to utilise the black money in the country for productive works;

(c) if so, the estimate of the Government in regard to the amount of black money in the country; and

(d) whether the Government are also considering to encourage to use of this black money for social works?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) Yes, Sir.

(b) and (d) In the Approach Paper to the Ninth Five Year Plan approved by the National Development Council, the need to tap black money in order to provide the necessary resources for growth and development has

been stated. Accordingly, in the Finance Bill for 1997-98, a Voluntary Disclosure Scheme has been announced. While 77.5% of the revenue resources from this scheme is proposed to be given to the States, the balance is to be made available towards financing Basic Minimum Services Programme and infrastructure needs.

(c) As per the study by the National Institute of Public Finance and Policy, black money was estimated between Rs. 31,584 crore to Rs. 36,786 crores in 1983-84. No authentic study has been made thereafter.

Racket Involving Transport Deptt. and Traffic Police

4923. SHRI SANAT KUMAR MANDAL : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of the Government has been drawn to news item captioned "Transport Deptt. Traffic Police indicted, CBI probe into Multi-crore Racket urged" appearing in 'The Hindustan Times', dated April 17, 1997;

(b) if so, the facts thereof; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) Yes, Sir.

(b) The Government of National Capital Territory of Delhi had constituted a one man Inquiry Committee in March, 1995 to investigate into the operation of the "Immunity Card System" and to suggest ways and means to check and minimise the possibilities of its malpractice. The Committee in its report submitted to the Government of National Capital Territory of Delhi in September, 1996 could not, however, establish any apparent collusion between the enforcement wing of the Transport Department and the Delhi Traffic Police in the operation of the "System of Immunity Card."

(c) The Government of NCT of Delhi have since initiated prosecution proceedings under Prevention of Corruption Act against some officials of the Transport Department. The Transport Department has also taken action to streamline the procedure which includes interaction with various Associations of transporters so as to make the working of the Department more transparent.

[Translation]

Fertilizers Production

4924. SHRI JAGDAMBI PRASAD YADAV : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the time by which our country would become self sufficient in the urea production and whether any concrete scheme in this regard has been made or being made by the Government;